

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

.....

NEW DELHI: THE 11th August, 1977.

NOTIFICATION  
INCOME TAX

No.1926 (F.No.404/91/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue & Insurance No.942 (F.No.404/102/75-ITCC) dated 19th June, 1975, the Central Government hereby authorises Shri R.C. Goswami, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.C. Goswami takes over charge as Tax Recovery Officer.

sd/-

( H. Venkataraman )

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

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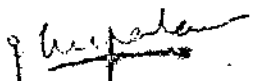
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2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Rajasthan, Jaipur.
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Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE:

No.CC/ITCC/1870/455/RSP/77.

  
(MISS RITA KRIPALANI)  
ASST. DIRECTOR (RSP).

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NOTIFICATION  
INCOME TAX

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